

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MPL CARS PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	MPL Cars Private Limited
2	Date of incorporation of corporate debtor	March 23, 1999
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4	Corporate Identity No. of corporate debtor	U34103TN1999PTC042122
5	Address of the registered office of corporate debtor	F1, Abul Regency, 1st Floor, No.6, South Mada Street, Srinagar Colony, Saidapet, Chennai- 600 015, Tamil Nadu.
6	Insolvency commencement date in respect of corporate debtor	August 14, 2019 - Date of communication of order to IRP (Hon'ble NCLT Order dated August 13, 2019)
7	Estimated date of closure of insolvency resolution process	July 9, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Priya S. Anand IBBI/IPA-001/IP- P00421/2017-2018/10744
9	Address and e-mail of the interim resolution professional, as registered with the Board	Priya S Anand C2, Sea brooke Apartments, 4th Seaward road, Valmikinagar, Thiruvanmiyur, Chennai 41. priyaanand@yahoo.co.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	A8, First Floor, No. 14, Khader Nawaz khan Road, Nungambakkam, Chennai – 600 006, Tamil Nadu. mplcarsirp@gmail.com
11	Last date for submission of claims	August 28, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (Under Insolvency Resolution Process for Corporate Persons) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MPL Cars Private Limited on August 13, 2019 (Communicated to IRP on August 14, 2019).

The creditors of MPL Cars Private Limited, are hereby called upon to submit their claims with proof on or before August 28, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proofs are to be submitted as per the following specified forms and copy of the forms can be downloaded from <https://ibbi.gov.in/home/downloads>

Form B – For Claims by Operational Creditors except Workmen and Employees

Form C – For Claims by Financial Creditors

Form D – For Claims by a Workman or an Employee

Form E – For Claims by Authorized Representative of Workmen and Employees

Form F – For Claims by Other Creditors

Submission of false or misleading proofs of claim shall attract penalties.

Date: August 17, 2019

Place: Chennai

Priya S Anand
Priya S. Anand

Interim Resolution Professional
IBBI/IPA-001/IP- P00421/2017-2018/10744